

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (Civil) No. 392 of 2020**

Ram Vakeel

.....

..... **Petitioner**

**Versus**

The State of Jharkhand & Anr.

..... **Opp. Parties**

-----

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

-----

For the Petitioner

: Mr. Kundan Kr. Ambastha, Advocate

For the State

: Ms. Shrestha Mehta, Advocate

.....

**06/Dated:17/04/2021:**

Heard, Mr. Kundan Kr. Ambastha, learned counsel for the petitioner and Ms. Shrestha Mehta, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

It has been informed that Mr. Prabhat Kumar, learned counsel is suffering from Covid-19 positive and adjournment has been sought on behalf of the opposite parties.

Post the matter after three weeks on the assigned day.

**(Sanjay Kumar Dwivedi, J.)**